



2026:AHC:43521

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8004 of 2026

Smt Shobhawati

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vinod Kumar Yadav
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only prayer made by the petitioner in the present writ petition is to direct the respondent no.3 namely Sub-Divisional Officer, Tehsil Phoolpur, District Azamgarh to decide the Case No.3282 of 2023 (Computerized Case No.T202315060303282), under Section 144 of U.P. Revenue Code, 2006 is pending since 28.06.2023 (Indraprakash vs. Smt. Shobhawati and others) within stipulated time period.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent to notice and keeping this petition pending before this Court. However, in case the respondent(s) feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. In the facts and circumstances of the case and also in the interest of justice, the present writ petition is **disposed of** directing the respondent no.3, Sub Divisional Magistrate, Tehsil Phoolpur, District Azamgarh to decide the aforesaid case strictly in accordance with law, **expeditiously** but without granting any unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 25, 2026
Swati